

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) (WRIT PETITION (PIL)) NO. 41 of 2024**

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**RAMESH ARSHIBHAI VALA & ORS.**

Versus

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE & ORS.**

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Appearance:

MR AJ YAGNIK(1372) for the Applicant(s) No. 1,2,3,4,5

for the Opponent(s) No. 1,10,11,12,2,4,5,6,7,8,9

ADVANCE COPY SERVED TO MR KRUTIK PARIKH, ASST.GOVERNMENT  
PLEADER/PP for the Opponent(s) No. 3

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**CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE  
SUNITA AGARWAL**

and

**HONOURABLE MR. JUSTICE PRANAV TRIVEDI****Date : 08/07/2024****ORAL ORDER  
(PER : HONOURABLE THE CHIEF JUSTICE  
MRS. JUSTICE SUNITA AGARWAL)**

1. The instant Public Interest Petition has been prepared on the basis of a legal notice dated 31.01.2024 sent by the learned advocate to the Collector/Ministries and other office bearers of different Corporations/Boards/Statutory authorities, the petition in the nature of Public Interest Litigation has been filed on behalf of five persons, who claim to be the resident of village, Taluka: Sutrapada, District: Gir-Somnath, raising environmental issues and damage caused to the environment and threat to wild life, Gir lions, on account of mining activities being carried out by the respondent No.12 in the mining area allotted to it by the competent authority.
2. We may note that this type of petition prepared by the

learned advocate based on the legal notice given to the Collector that too by the advocate, in the nature of the public interest litigation, cannot be entertained.

3. In case of any grievance of the petitioners, they are required to approach the Collector and the competent authority by moving an appropriate application stating the categorical issues pertaining to damage to the environment and threat to the wild life.
4. In view of the above, the present petition is dismissed as misconceived.

**(SUNITA AGARWAL, CJ)**

**(PRANAV TRIVEDI,J)**

SUDHIR